

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Tax Appeal No. 75 of 2018**

Principal Commissioner of Income Tax, Jamshedpur, District  
Singhbhum East

--- --- Appellant

Versus

Uranium Corporation of India, Jadugura Mines, Singhbhum East

--- --- Respondent

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**CORAM: HON'BLE MR. JUSTICE APARESH KUMAR SINGH**  
**HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY**  
Through Video Conferencing

For the Appellant : Ms. Amrita Sinha, Advocate

For the Respondent : Mr. Sudarshan Shrivastava, Advocate

08/05.04.2021 The appeal was directed against the order dated 02.05.2018 passed by the Income Tax Appellate Tribunal, Ranchi Bench at Ranchi in I.T.A. No. 161/Ran/2016 for the assessment year 2012-13.

Learned counsel for the appellant department on written instruction seeks permission to withdraw this appeal since the assessee has opted for availing the benefit of Direct Tax Vivad se Vishwas Scheme, 2020 in respect of the instant *lis* relating to the assessment year 2012-13. The email enclosing the instructions have also been forwarded by learned counsel for the appellant and be it kept on record. Learned counsel for the appellant further submits that only after withdrawal of the appeal, Form-5 can be issued to the assessee.

Learned counsel for the respondent submits that necessary processes are being followed by the assessee in respect of the application made under Direct Tax Vivad se Vishwas Scheme, 2020. However, issuance of Form-5 by the department is awaited.

Upon consideration of the submissions of learned counsel for the parties and in the light of the specific submission made on instruction by the learned counsel for the appellant Ms. Amrita Sinha, the instant appeal is dismissed as withdrawn.

**(Aparesh Kumar Singh, J.)**

**(Anubha Rawat Choudhary)**